

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 269 of 2024)

IN THE MATTER OF:

Sanavvar

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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(Advocates for the Respondent No.7)

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Place: NEW DELHI

Date: 16/10/2024

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

①

(Original Application No. 269 of 2024)

IN THE MATTER OF:

Sanavvar

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

**REPLY/RESPONSE FILED BY THE RESPONDENT NO.7 i.e.
M/S GULSHAN POLYOLS LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the Respondent No.7 i.e. M/s Gulshan Polyols Ltd. is a company registered under the Companies Act, 1956 having its Corporate Office at: G-81, Preet Vihar, New Delhi – 110 092 and its Unit at: 9th KM, Jansath Road, Village – Shernagar, Muzaffarnagar (U.P.) – 251 001 and is engaged in the business of manufacturing and sale of Calcium Carbonate.
2. That the Respondent No.7 is filing its present Reply/ Response, being through Sh. Mohan Lal Bansal, who is working as Factory Manager of the Respondent No.7, and who is, vide Board Resolution dated 14.10.2024 duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon'ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Copy of the Board Resolution dated 14.10.2024 is annexed as **Annexure: R7/A.**
3. That the Respondent No.7 is a leading multi-product manufacturing company with global presence in 35 countries, across 3 continents and its business portfolio covers Calcium

Carbonate, on-site PCC plants. That the Respondent No.7 is one of the largest producers of a wide range of Calcium Carbonate in India with expertise of over 4.5 decades.

4. That the unit-in-question of the Respondent No.7 provides direct employment to approximately 90 employees. That apart from the above, approximately 300 retailers are connected with the unit-in-question of the Respondent No.7. That, therefore, the unit-in-question of the Respondent No.7 is providing livelihood to a large number of employees and retailers and their families
5. That the Respondent No.7 is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the Respondent No.7 is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the Respondent No.7 carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the Respondent No.7 in its various stages of the manufacturing process.
6. That the Respondent No.7 is committed to maintain all environment safety parameters per the set norm of the State Government and Central Pollution Control Board (CPCB). That the Respondent No.7 has set up a 3000 KLD combined ETP (as per the UPPCB CCA) for treatment of the effluent generated. That the ETP Plant of the Respondent No.7 consist of

Equalization Tank, Buffer Tank, Anaerobic Treatment (Digester), Primary Clarifier and biological treatment followed by common secondary clarifier and filtration system. That electromagnetic flowmeter is installed at the ETP outlet and online monitoring system has been duly installed by the Respondent No.7. Photographs of the Online Monitoring System installed by the Respondent No.7 are collectively annexed as **Annexure: R7/B (Colly)**.

7. That the Respondent No.7 has two boilers in its unit having capacity of 24 TPD and 20 TPD. That the Respondent No.7 operates one boiler on regular basis and the second boiler is on standby basis. That the Respondent No.7 is using rice husk and low sulphur coal as fuel in its boiler which is permitted as per the directions of CAQM. That the stack height is 65 meter. That the Respondent No.7 has an agreement dated 01.07.2023 with a local farmer for dumping of ash in low lying area which is valid till 15 months from the date of agreement. That the Respondent No.7 has installed Electro Static Precipitator (ESP) on both the boilers separately for control of air pollution, which is attached with one stack for both the boilers. That the Respondent No.7 has also installed Online Emission Monitoring System. Photographs of the Online Emission Monitoring System installed by the Respondent No.7 are collectively annexed as **Annexure: R7/C (Colly)**.
8. That the food processing unit of the Respondent No.7 have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.07.2026 and

31.07.2025 respectively. That, moreover, the Calcium Carbonate unit of the Respondent No.7 also has a valid consolidated Consent and Authorization under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 which is valid till 31.12.2027. Copy of the Consent dated 05.07.2021 under the Water (Prevention and Control of Pollution) Act, 1974 is annexed as **Annexure: R7/D**. Copy of Consent dated 05.07.2021 under the Air (Prevention and Control of Pollution) Act, 1981 is annexed as **Annexure: R7/E**. Copy of the consolidated Consent and Authorization under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 dated 29.11.2023 is annexed as **Annexure: R7/F**.

9. That the Respondent No.7 is meeting its fresh water requirement from ground water through 4 bore-wells. That the Respondent No.7 have No-Objection Certificates (NOCs) for all the said 4 bore-wells issued by the Ground Water Department, Uttar Pradesh, which are valid till 05.06.2025, 10.10.2025, 16.10.2026 and 12.05.2027. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh are collectively annexed as **Annexure: R7/G (Colly)**.
10. That the Respondent No.7, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the Respondent No.7. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the Respondent No.7 shows that their

parameters are well within the prescribed limits and, therefore, the Respondent No.7 is duly complying with the environmental norms. Copies of the various test reports of the treated effluent generated by the unit of the answering Respondent are collectively annexed as **Annexure: R7/H (Colly)**. Copies of the various test reports of the gaseous emissions generated by the unit of the answering Respondent are collectively annexed as **Annexure: R7/I (Colly)**.

11. **BRIEF FACTS OF THE CASE:**

- (i) That this Hon'ble Tribunal in exercise of its *suo moto* jurisdiction, vide its Order dated 21.05.2024, has registered the letter petition dated 16.09.2023 sent by the Applicant as Original Application under Sections 14 and 15 of the National Green Tribunal Act, 2010. That the Applicant, in its said letter petition dated 16.09.2023, raised his grievance regarding the huge air pollution caused by the emission of poisonous industrial gases and black smoke emitted by various industrial units including the answering Respondent.
- (ii) That this Hon'ble Tribunal, vide its said Order dated 21.05.2024, constituted a joint committee comprising of the District Magistrate, Muzaffarnagar (U.P.), Uttar Pradesh Pollution Control Board (UPPCB) and Central Pollution Control Board (CPCB). That this Hon'ble Tribunal has further directed the said joint committee to collect the relevant information and submit a factual report within two months. That the captioned Original Application was then relisted for 05.08.2024.

- (iii) That in compliance of the Order dated 21.05.2024 passed by this Hon'ble Tribunal, a joint committee was constituted comprising of official from Uttar Pradesh Pollution Control Board (UPPCB), Central Pollution Control Board (CPCB) and representative from the District Administration, Muzaffarnagar (U.P.). That the said Joint Committee carried out the inspection of the industrial units in question from 4th July, 2024 to 6th July, 2024 and submitted its Joint Inspection Report dated 02.08.2024 before this Hon'ble Tribunal.
- (iv) That this Hon'ble Tribunal, vide its Order dated 05.08.2024, impleaded various industries including the Respondent No.7 in the captioned Original Application and issued notices accordingly. That the captioned Original Application was relisted for 19.09.2024.
- (v) That on 19.09.2024, the Respondent No.7 entered its appearance before this Hon'ble Tribunal and this Hon'ble Tribunal, vide its Order dated 19.09.2024, allowed the Respondent No.7 to file its response.

12. **Analysis of the Joint Inspection Report dated 02.08.2024:**

- (a) That the discussion with respect to the answering Respondent is contained from Page No.79 to Page No.80 of the said Joint Inspection Report dated 02.08.2024. That the said Joint Committee inspected the unit of the Respondent No.7 on 05.07.2024.

- (b) That a perusal of the said Joint Inspection Report dated 02.08.2024 shows that the answering Respondent is a compliant unit and is operating its units with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time to time by the statutory authorities and is following all the law which are necessary to operate the industry.
- (c) That a further perusal of the said Joint Inspection Report dated 02.08.2024 shows that the Respondent No.7 is using rice husk and low sulphur coal as fuel in its boiler. That the stack height is 65 meter. That the Respondent No.7 has an agreement dated 01.07.2023 with a local farmer for dumping of ash in low lying area which is valid till 15 months from the date of agreement. That as per the logbook (April, 2024 to June, 2024) average daily consumption of low sulphur & volatile coal in boiler was 132.33 MT/d and rice husk was 14.46 MT/d.
- (d) That a further perusal of the said Joint Inspection Report dated 02.08.2024 shows that the average daily boiler ash generation of the Respondent No.7 was 22.37 MT/d and estimated daily ash generation was 48.7 MT/d. That the **Respondent No.7 has provided stack of height 65 meters attached with 24 TPH boiler with dust collector and electrostatic precipitators as APCDs.**

- (e) That the said Joint Committee has found the unit of the Respondent No.7 **complying w.r.t. notified stack emission norms.**

13. **Response to the "Key Issues" as mentioned in the CPCB Inspection Report dated 11.01.2024 annexed along-with the said Joint Inspection Report dated 02.08.2024 (Page No.121 to 130):**

- (a) Authorization under Hazardous Waste Management Rules from UPPCB: That as no hazardous waste is generated in the manufacturing process by the Respondent No.7, therefore, there is no requirement to obtain Authorization under Hazardous Waste Management Rules from UPPCB.
- (b) Installation of OCEMS: That the Respondent No.7 has duly installed the online monitoring system. That the photographs of the Online Monitoring System installed by the Respondent No.7 are already annexed as Annexure: R7/B (Colly) along-with this present Reply/Response.
- (c) Installation of Flow Meters at water consumption points in major sections: That the flow meters at water consumption points in major sections were already installed by the Respondent No.7. Photographs of the flow meters at water consumption points installed by the Respondent No.7 are collectively annexed as Annexure: R7/J (Colly).
- (d) Installation of Flow Meters at effluent generation points of all 3 units: That the Respondent No.7 has duly installed the Flow Meters at the inlet of the ETP of the Respondent No.7.

Photographs of the Flow Meters installed at the inlet of the ETP of the Respondent No.7 are collectively annexed as **Annexure: R7/K (Colly)**.

- (e) Non-compliance w.r.t. notified discharge norms for BOD, COD, TSS and O & G: In this regard its is submitted that the Respondent No.7 has got its treated effluent tested from NABL accredit laboratory, namely, Newcon Consultants & Laboratories. That the samples of the treated effluent of the Respondent No.7 were drawn on 24.01.2024 and the report was issued by the said laboratory on 01.02.2024. That a perusal of the said Test Report dated 01.02.2024 shows that all the parameters of the samples of the treated effluent of the Respondent No.7 were within the prescribed limit. Copy of the Test Report dated 01.02.2024 issued by the Newcon Consultants & Laboratories, Kavi Nagar Industrial Area, Ghaziabad (U.P.) is annexed as **Annexure: R7/L**.
- (f) That the Respondent No.7, vide its Letter dated 03.05.2024, has duly informed the UPPCB regarding the aforementioned facts. That the UPPCB, vide its Letter dated 02.08.2024 bearing Reference No. H15223/C-3/Jal 247/M. Nagar/24, has imposed an Environmental Compensation of Rs.3,90,000/- (Rupees Three Lakh and Ninety Thousand only) for time period from 11.01.2024 to 23.01.2024 @ Rs.30,000/- per day. That the Respondent No.7 has duly paid the said an Environmental Compensation of Rs.3,90,000/- (Rupees Three Lakh and Ninety Thousand only) on 09.08.2024. Copy of the Online Transaction

Receipt dated 09.08.2024 for an amount of Rs.3,90,000/- is annexed as **Annexure: R7/M.**

14. That the Respondent No.7 has developed green belt in the open area within the premises, which consists of total 4167 trees, details of which are as under:

| S.No. | Name of Plant | No. of Plants |
|--------------|------------------|---------------|
| 1. | Mango | 28 |
| 2. | Guava | 38 |
| 3. | Chakotra | 16 |
| 4. | Leechee | 15 |
| 5. | Lemon | 72 |
| 6. | Saraca Indica | 630 |
| 7. | Hinkhoj | 475 |
| 8. | Teak | 478 |
| 9. | Jack Fruit | 12 |
| 10. | Bael | 14 |
| 11. | Java Plum | 43 |
| 12. | Indian Goosebary | 12 |
| 13. | Palms | 25 |
| 14. | Jasmin | 27 |
| 15. | Other Plants | 132 |
| 16. | Tikoma | 45 |
| 17. | Neem | 35 |
| 18. | Double Chandni | 240 |
| 19. | Hibiscus | 220 |
| 20. | Phycus Panda | 180 |
| 21. | Bigan Baheliya | 170 |
| 22. | Haize Plant | 1260 |
| Total | | 4167 |

Photographs of the Green Belt developed by the Respondent No.7 are collectively annexed as **Annexure: R7/N (Colly).**

15. That moreover, the Respondent No.7 is involved in CSR activities on large scale. That the details of the CSR activities done by the Respondent No.7 are as under:
- (a) Tin shed work for children lunch area in Composite School, Village Nairana Sadar, Muzaffarnagar (U.P.);

- (b) One generator set of 15 KW given to Swami Kalyan Dev Kanya Inter College, Village Baghra, District – Muzaffarnagar (U.P.);
 - (c) 60 number of benches with desk given to Senior Secondary School, Patel Kanya Nagar, District – Muzaffarnagar (U.P.);
 - (d) Floor tiles work done in Primary School, Village – Bhikki, District – Muzaffarnagar (U.P.);
 - (e) 8 class room white boards, 1 almirah, 6 office chairs and 1 table given to Senior Secondary School, Village – Almaspur, District – Muzaffarnagar (U.P.);
 - (f) One set of inverter along-with battery given to Senior Secondary School, Village – Sher Nagar, District – Muzaffarnagar (U.P.);
 - (g) School bags distribution to children in Composite School, Village Nairana Sadar, Muzaffarnagar (U.P.);
 - (h) Floor tiles work in Composite School, Village Nairana Sadar, Muzaffarnagar (U.P.);
 - (i) Renovation of auditorium which was built by Smt. Chatar Kali W/o Sh. Gulshan Rai Jain in Vedic Putri Pathshala Inter College, Vakil Road, New Mandi, Muzaffarnagar (U.P.).
16. That further the Respondent No.7 has been regularly organising “eye camps”. That the details of the “eye camps” organised by the Respondent No.7 are as under:
- (a) Eye camps on 03.12.2023 & 02.03.2024 at Shree Digambar Jain Atishay Kshetra Vehlena, District – Muzaffarnagar (U.P.);
 - (b) Eye camps on 27.12.2022 & 24.04.2024 at the factory premises of the Respondent No.7;

(c) Eye camps on 17.11.2023 & 04.06.2024 at Netra Chikitsalaya, Shukrtal Road, Village - Morna, District – Muzaffarnagar (U.P.);

Photographs of some of the Eye Camps organised by the Respondent No.7 are collectively annexed as **Annexure: R7/O (Colly)**.

17. That from the afore-mentioned facts, it is clear that the Respondent No.7 is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the Respondent No.7 is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.
18. That in the light of the submissions made by the Respondent No.7 hereinabove and also in the light of the fact that the Respondent No.7 is a compliant unit and is following all the environmental norms, the said Original Application No. 269 of 2024 may be closed as far as it is concerned /related to the Respondent No.7.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being Original Application No. 269 of 2024 titled as "*Sanavvar Vs. State of Uttar Pradesh & Ors.*" filed by the Applicant in as far as it is related with the Respondent No.7;

- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.



shy
RESPONDENT NO.7

THROUGH

Anubhav

Abhinav

ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.7)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI
Date: 16/10/24

572/53 833

14

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 269 of 2024)



IN THE MATTER OF:

Sanavvar Applicant
Versus
State of Uttar Pradesh & Ors. Respondents

AFFIDAVIT

I, Mohan Lal Bansal aged about 61 years S/o Sh. Jagdish Prasad Bansal working as Factory Manager with M/s Gulshan Polyols Ltd. having its Corporate Office at: G-81, Preet Vihar, New Delhi – 110 092 and its Unit at: 9th KM, Jansath Road, Village – Shernagar, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.7 herein) do hereby solemnly affirm state as under:-

1. That I am working as Factory Manager with M/s Gulshan Polyols Ltd. (the Respondent No.7 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

Identified by

VERIFICATION:

Verified at _____ on this _____ day of _____ 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

[Signature]
DEPONENT



[Signature]
DEPONENT



PREENA TYAGI
NOTARY
MUZAFFARNAGAR
14 OCT 2024

Mohan Lal Bansal
I am before me
The deponent
I have identified by
I have satisfied myself by examining the
deponent who understands the contents of
the affidavit which has been read out and
explained by me to the deponent
Charged as
NOTARY PUBLIC MUZAFFARNAGAR



Gulshan Polyols Limited
CIN : L24231UP2000PLC03491B
Corporate Office : G-81, Preet Vihar,
Delhi-110092, India
Phone : +91 11 49999200
Fax : +91 11 49999202
Email : gscldelhi@gulshanindia.com
Website : www.gulshanindia.com

CERTIFIED TRUE COPY OF BOARD RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF GULSHAN POLYOLS LIMITED THROUGH RESOLUTION BY CIRCULATION DATED OCTOBER 14, 2024.

AUTHORISATION TO MR. MOHAN LAL BANSAL, FACTORY MANAGER TO APPEAR BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

The Board of Directors were informed regarding the pending Original Application being O.A. No. 269 of 2024 titled as "*Sanavvar Vs. State of Uttar Pradesh & Ors.*" pending before the Hon'ble National Green Tribunal, New Delhi. The Board of directors was further informed regarding the receipt of Notice dated 22.08.2024 issued by the Consultant (Judicial). NGT thereby providing information about the said O.A. No. 269 of 2024 and Order dated 05.08.2024 passed by the Hon'ble National Green Tribunal, New Delhi.

The following resolution was passed in this regard:

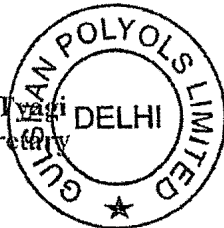
RESOLVED THAT in compliance to the Order dated 05.08.2024 passed by the Hon'ble National Green Tribunal, New Delhi in the said O.A. No. 269 of 2024, a Reply /Response by & on behalf of the Gulshan Polyols Ltd. shall be filed before the Hon'ble National Green Tribunal, New Delhi in the said Originjal Application being O.A. No. 269 of 2024 titled as "*Sanavvar Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT SH. MOHAN LAL BANSAL aged about 61 years S/o Sh. Jagdish Prasad working as Factory Manager with the Gulshan Polyols Ltd. be and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, New Delhi as may be considered necessary in relation thereto and incidental to the said Originjal Application being O.A. No. 269 of 2024 titled as "*Sanavvar Vs. State of Uttar Pradesh & Ors.*"

RESOLVED FURTHER THAT a copy of this Resolution, duly certified by any one of the directors or anyone of the officer of the Company, be furnished to the concerned persons /authorities as may be required and they be requested to act thereon.

For Gulshan Polyols Limited

Ms. Archisha T
Company Secretary



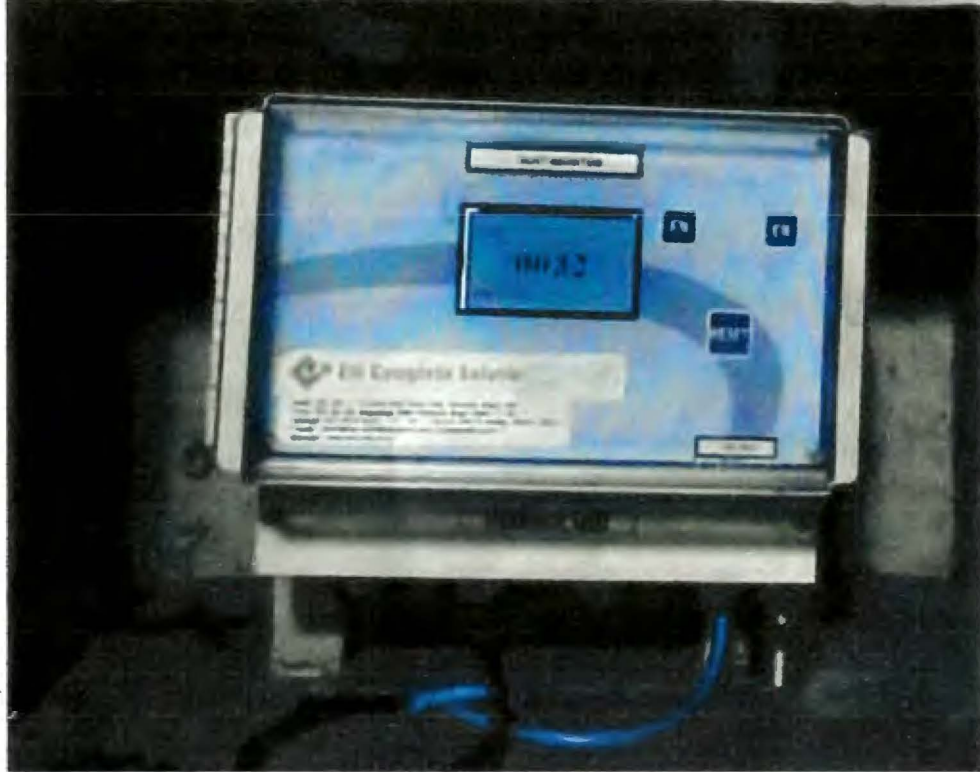
Date: 14.10.2024
Place: Delhi



836

ANNEXURE I - R7/C (Lolly)

17



ANNEXURE:- 1837

G.P.D

18

4



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
129468/UPPCB/MuzaffarNagar(UPPCBRO)/CT
O/water/MUZAFFARNAGAR/2021

Dated : 05/07/2021

To ,

Shri AK VATS
M/s GULSHAN POLYOLS LTD FOOD PROCESSING UNIT
9th Km Jansath Road Muzaffarnagar ,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. GULSHAN POLYOLS LTD FOOD PROCESSING UNIT

Reference Application No :12533703

Dated :05/07/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. GULSHAN POLYOLS LTD FOOD PROCESSING UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH
ANKIT

Digitally signed
by SINGH ANKIT
Date: 2021.07.05
19:02:54 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.GULSHAN POLYOLS LTD FOOD PROCESSING UNIT vide

Consent Order No. 12533703/ Water

Dated : 05/07/2021

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Dextrose Mono Hydrate (DMH) 3000 MT/Month Dextrose Anhydrous (DAH) 600 MT/Month Malto Dextrine Powder (MDP) 1500 MT/Month Liquid Glucose/High Maltose Syrup 1500 MT/Month Sorbitol Solution 3000 MT/Month .
- The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|----------------------------|------------------|---------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 1.0 | Septic Tank |
| 2 | Industrial | 650 | ETP |

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|-------------------|-----------|----------|
| S.No | Parameter | Standard |
| | | |

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|---------------------|------------------------|-------------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 650 |
| 2 | Total Suspended Solids | As per E.P. Rules |
| 3 | BOD | As per E.P. Rules |
| 4 | COD | As per E.P. Rules |
| 5 | Oil & Grease | As per E.P. Rules |

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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- 1-The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-The E.T.P. unit operation line up Strengthening is to be maintained.
- 3-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 4- The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
- 5-The industry will have to ensure permission from the State Ground Water Authority before groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
7. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
9. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
10. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
11. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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Regional Officer
UPPCB, Muzaffarnagar

ANNEXURE: - 840/E

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21



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
129469/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN
AGAR/2021

Dated : 05/07/2021

To ,

Shri AK VATS
M/s GULSHAN POLYOLS LTD FOOD PROCESSING UNIT
9th Km Jansath Road Muzaffarnagar ,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. GULSHAN POLYOLS LTD FOOD PROCESSING UNIT

Reference Application No. 12533794

Dated : 05/07/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s GULSHAN POLYOLS LTD FOOD PROCESSING UNIT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

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Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. Pollution Control Board

Dated : 05/07/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dextrose Mono Hydrate (DMH) 3000 MT/Month Dextrose Anhydrous (DAH) 600 MT/Month Malto Dextrine Powder (MDP) 1500 MT/Month Liquid Glucose/High Maltose Syrup 1500 MT/Month Sorbitol Solution 3000 MT/Month .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|------------------------------|---|--------------|-----------|--------------------|--------|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Steam used from Boilers established in its sister concern | 0 | 0 | Particulate Matter | 0 |

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|---------------------------------|----------|-----------|----------|
| S.No | Stack No | Parameter | Standard |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) installed in its sister concern in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit quaterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
11. Industry shall not use Pet Coke / Furnace Oil as fuel.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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Date: 2021.07.05
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Regional Officer
UPPCB, Muzaffarnagar



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

191652/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 29/11/2023

To,

M/s

GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT
 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001

Application Id-
22513327

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT** located at 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT** granted for the period from 29/11/2023 to 31/12/2027 and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---|----------|---------------------|
| 1 | PRECIPITATED CALCIUM CARBONATE -4200 MT/MONTH | 4200 | Metric Tonnes/Month |
| 2 | ACTIVATED CALCIUM CARBONATE -1800 MT/MONTH | 1800 | Metric Tonnes/Month |
| 3 | GROUND CALCIUM CARBONATE -1950 MT/MONTH | 1950 | Metric Tonnes/Month |
| 4 | 1 X 2.75 MW TURBINE | 2.75 | Megawatt |
| 5 | 1 X 2.0 MW TURBINE | 2.0 | Megawatt |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|-----------------------------|--------------------|---|
| Domestic | 25 KLD THROUGH COMBINED ETP | ETP | IRRIGATION/GREEN BELT/DHANDER A DRAIN/KALI RIVER WEST |

| | | | |
|----------|-------------------------------|-----|---|
| Domestic | 1350 KLD THROUGH COMBINED ETP | ETP | IRRIGATION/GREEN BELT/DHANDER A DRAIN/KALI RIVER WEST |
|----------|-------------------------------|-----|---|

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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|------------------------------|-------------------------|
| 1 | pH | AS PER E(P) RULES, 1986 |
| 2 | BOD | AS PER E(P) RULES, 1986 |
| 3 | COD | AS PER E(P) RULES, 1986 |
| 4 | TOTAL SUSPENDED SOLIDS (TSS) | AS PER E(P) RULES, 1986 |
| 5 | OIL AND GREASE | AS PER E(P) RULES, 1986 |

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|----------------------------|-------------------------|
| 1 | pH | AS PER E(P) RULES, 1986 |
| 2 | BOD (mg/L) | AS PER E(P) RULES, 1986 |
| 3 | TSS (mg/L) | AS PER E(P) RULES, 1986 |
| 4 | Fecal Coliform (MPN/100ml) | AS PER E(P) RULES, 1986 |

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|--------------|----------|----------------|-----------------|
|-------|----------------------|--------------|----------|----------------|-----------------|

| | | | | | |
|---|--|--|----|--------------------|--|
| 1 | 1 X 24 TPH Boiler with Electro Static Precipitator (ESP), 1 X 20 TPH Boiler with Electro Static Precipitator (ESP) | Biomass Fuel/Rice Husk-375 MT/Day Or Low Sulphur Coal- 325 MT/Day. Only approved Fuel is permitted as per direction given by CAQM. | 01 | Particulate Matter | 65 METER COMBINED STACK HEIGHT FROM GROUND LEVEL |
|---|--|--|----|--------------------|--|

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Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------------------|
| 1 | 01 | Particulate Matter | AS PER CAQM DIRECTION |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of PRECIPITATED CALCIUM CARBONATE -4200 MT/MONTH, ACTIVATED CALCIUM CARBONATE -1800 MT/MONTH, GROUND CALCIUM CARBONATE -1950 MT/MONTH by Using Raw Material as LIME STONE - 7750 MT/MONTH and 2.75 MW TURBINE, 2.0 MW TURBINE only at site 9TH KM. JANSATH ROAD, VILLAGE-SHERNAGAR, DISTRICT-MUZAFFARNAGAR, U.P. PIN-251001.
2. The industry must comply the conditions of NOC issued to unit from UPGWD for abstraction of Ground Water.
3. No plant and machinery shall be installed in the industry without obtaining prior CTE from UPPCB.
4. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

5. The industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
11. The industry shall install electromagnetic flow meter at water source and outlet of ETP; and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. The industry shall operate as per norms 1 X 24 TPH Boiler with Electro Static Precipitator (ESP), 1 X 20 TPH Boiler with Electro Static Precipitator (ESP) and 65 meter combined stack height from ground level. 2.75 MW Turbine connected with 24 TPH Boiler and 2.0 MW Turbine connected with 20 TPH Boiler. Fuel for boiler is Biomass Fuel/Rice Husk-375 MT/Day Or Low Sulphur Coal- 325 MT/Day. Only approved Fuel is permitted as per direction given by CAQM.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.
18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
23. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
31. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
32. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
33. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
34. The unit shall submit the audited balance sheet for the current year.
35. The industry shall establish Miyawaki forest inside the factory premises in sufficient area the treated effluent from the ETP shall be used for forestation/irrigation within premises.
36. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

PRADEEP
SHARMA

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Date 2023.12.20 22:47:18 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

PRADEEP

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SHARMA



GROUND WATER DEPARTMENT

Yamuna Gange & Rural Water Supply Department

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (E)

ANNEXURE:- R7/G (Lobby)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG041826

VALID FROM 25/04/2022 TO 05/06/2025

Serial No.: 202203000296

| | | | |
|--------------------------|---------------------------------------|--------------------|---|
| Name of the Owner | ASHWANIKUMAR VATS | | |
| Address of the Applicant | 9th Km Jansath Road, Muzaffarnagar | Application No. | MZFN0322RIN0103 |
| Date of Submission | 15/03/2022 | Specimen Signature | |
| Company Name | GULSHAN POLYOLS LTD | Company Address | 9TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR |

Location Particulars

| | | | |
|----------------------|----------------|--------------------------|---|
| District | Muzaffar Nagar | Block | Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar |
| Plot No./Khasra No. | 1054 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |

Particular of the Existing Well and Pumping Device

| | | | |
|--|-------------------------------|--|-----------|
| Date of Construction/Sinking of the Well | 01/01/1982 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 55.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 7.50 |
| Operational Device | Electric Motor | Rate of Withdrawal (m ³ /hr.) | 42.00 |
| Date of Energization (In Case of Electric Pump) | | 01/01/1982 | |
| Maximum Allowable Rate of Withdrawal (m ³ /hr.): | 42.00 | Maximum Allowable Running Hours Per Day: | 12.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 151200 | Recharge Required | 151200.00 |
| Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण | PREVIOUS CGWA NOC HAS EXPIRED | | |

Against Case

No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day **850** for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf. 31

Holder of this NOC is hereby directed to assure annual recharge of 151200.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

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- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/10/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG041464

VALID FROM 25/04/2022 TO 10/10/2025

Serial No.: 202203000295

| | | | |
|--------------------------|--|--------------------|---|
| Name of the Owner | AK VATS | | |
| Address of the Applicant | 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar | Application No. | MZFN0322RIN0102 |
| Date of Submission | 15/03/2022 | Specimen Signature | |
| Company Name | GULSHAN POLYOLS LIMITED FOOD PROCESSING UNIT | Company Address | 9TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR |

Location Particulars

| | | | |
|----------------------|----------------|--------------------------|---|
| District | Muzaffar Nagar | Block | Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar |
| Plot No./Khasra No. | 1054 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |

Particular of the Existing Well and Pumping Device

| | | | |
|--|-------------------------------|--|-----------|
| Date of Construction/Sinking of the Well | 16/04/2015 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 120.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 33.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m ³ /hr.) | 104.00 |
| Date of Energization (In Case of Electric Pump) | | 16/04/2015 | |
| Maximum Allowable Rate of Withdrawal (m ³ /hr.): | 104.00 | Maximum Allowable Running Hours Per Day: | 11.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 344344.00 | Recharge Required | 344344.00 |
| Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण | PREVIOUS CGWA NOC HAS EXPIRED | | |

Against Case

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 344344.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars l information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/10/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUNDWATER DEPARTMENT

Yamuna Gange & Rural Water Deptt.

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG023148

VALID FROM 17/10/2021 TO 16/10/2026

Registration No.: 202203000294

| | | | |
|---------------------------------|---|------------------------------------|---------------------------------------|
| Name of the Owner | AK VATS | Application Form Serial No. | MZFN0322RIN0101 |
| Address of the Applicant | 9th Km Jansath Road, Muzaffarnagar | Specimen Signature | |
| Date of Submission | 15/03/2022 | Company Name | GULSHAN POLYOLS LIMITED |
| Company Name | GULSHAN POLYOLS LIMITED FOOD PROCESSING UNIT | Company Address | 9TH KM, JANSATH ROAD, MUZAFARNAGAR |

Location Particulars

| | | | |
|-----------------------------|----------------|---------------------------------|---|
| District | Muzaffar Nagar | Block | Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar |
| Plot No./Khasra No. | 1042 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |

Particular of the Existing Well and Pumping Device

| | | | |
|--|-------------------------------|---|-----------|
| Date of Construction/Sinking of the Well | 28/03/2014 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 67.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 12.50 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 50.00 |
| Date of Energization (In Case of Electric Pump) | 28/03/2014 | | |
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 50.00 | Maximum Allowable Running Hours Per Day: | 17.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 255000 | Recharge Required | 255000.00 |
| Reason for renewal of N.O.C. | PREVIOUS CGWA NOC HAS EXPIRED | | |

Against Case

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Holder of this NOC is hereby directed to assure annual recharge of 255000.00 cubic meter, as specified under the application form.

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Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No. of piezometers required | Monitoring Mechanism | |
|------|--|-----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

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- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/10/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG027113

VALID FROM 13/05/2022 TO 12/05/2027

Registration No.: 202202000255

| | | | |
|---------------------------------|---------------------------------------|------------------------------------|--|
| Name of the Owner | ASHWANIKUMAR VATS | Application Form Serial No. | MZFN0222RIN0095 |
| Address of the Applicant | 9th Km Jansath Road, Muzaffarnagar | Specimen Signature | |
| Date of Submission | 18/02/2022 | Company Name | GULSHAN POLYOLS LTD |
| Company Name | GULSHAN POLYOLS LTD | Company Address | 9 TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR |

Location Particulars

| | | | |
|-----------------------------|----------------|---------------------------------|---|
| District | Muzaffar Nagar | Block | Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar |
| Plot No./Khasra No. | 1042 | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |

Particular of the Existing Well and Pumping Device

| | | | |
|--|-------------------------------|---|-----------|
| Date of Construction/Sinking of the Well | 01/01/1982 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 75.00 |
| Purpose of well | Industrial | Assembly Size(For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 22.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 75.00 |
| Date of Energization (In Case of Electric Pump) | | 01/01/1982 | |
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 75.00 | Maximum Allowable Running Hours Per Day: | 15.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 337500 | Recharge Required | 337500.00 |
| Reason for renewal of N.O.C. | PREVIOUS CGWA NOC HAD EXPIRED | | |

एन.ओ.सी. के नवीनीकरण का कारण

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3) Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

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- Holder of this NOC is hereby directed to assure annual recharge of 337500.00 cubic meter, as specified under the application form.

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Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

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SPECIFIC CONDITIONS:

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- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :17/10/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 28039952/MuzaffarNagar/2024/paybasis

Date: 15/10/2024

- 1- Name of Industry: GULSHAN POLYOLS LIMITED , 9TH KM JANSATH ROAD ;MUZAFFARNAGAR
- 2- Address of Industry: 9TH KM JANSATH ROAD ;MUZAFFARNAGAR
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Imraan Ali; Environment Engineer (2) Maneesh Kumar; J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 28/09/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 28/09/2024

| Parameter/Method Name | Unit | Results | Standard | Detection Range |
|---|------|---------|---------------|------------------|
| pH, APHA 24th Ed. 4500B: 2023 | - | 7.7 | 6.5-8.5 | 02-12 |
| Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023 | mg/l | 28 | 100 | 10-20000 mg/l |
| Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023 | mg/l | 970 | 2000 | 10- 50000 mg/l |
| Total Solids, APHA 24th Ed.2540 B: 2023 | mg/l | 998 | Not Specified | 10- 50000 mg/l |
| BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023 | mg/l | 19.0 | 30 | 1.0 -50000 mg/l |
| COD, APHA 24th Ed. 5220 B Open Reflux Method 2023 | mg/l | 168 | 250 | 5.0 -100000 mg/l |

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab

Remark: NA

Analysed by-
 [Diwakar Dev Gahlot(JRF), Ravish
 Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

Regional Officer



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TC-12621

TEST REPORT

Page No.: 1 of 1

| | | |
|-------------------------------------|--|-----------------------------|
| TEST REPORT No. NCL/EP-043/03/09/24 | | DATE OF REPORT : 07/09/2024 |
| Name and Address of Customer | M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P, INDIA | |

SAMPLING DETAILS

| | | | |
|----------------------|----------------------------------|-------------------------|-----------------------|
| Sample Name | : EFFLUENT WATER | Analysis End Date | : 07/09/2024 |
| Analysis Start Date | : 03/09/2024 | Sample ID No. | : NCL/EP-043/03/09/24 |
| Date of Sampling | : 02/09/2024 | Sample Receipt Date | : 03/09/2024 |
| Time of Sampling | : 10:20 AM | Environmental Condition | : 25±2°C |
| Sampling Done By | : NCL | Sample Quantity | : 2 Ltr |
| Sampling Description | : EFFLUENT WATER AFTER TREATMENT | Packing | : PVC CANE |
| Sampling Location | : ETP OUTLET | | |
| Sampling Protocol | : IS : 17614 (P-1) | | |
| Packing Condition | : Sealed | | |

TEST RESULT

| S.No. | Test Parameters | Unit | Test Method | Results | Specification As per CPCB (Max.) | |
|-------|---|------|------------------|-------------|----------------------------------|---------------|
| | | | | | Inland Surface Water | Public Sewer |
| 1 | pH | - | IS : 3025 (P-11) | 6.74 | 5.5-9.0 | 5.5-9.0 |
| 2 | Total Suspended Solids (TSS) | mg/L | IS : 3025 (P-17) | 15 | 100 | 600 |
| 3 | Bio Chemical Oxygen Demand (3 Days at 27°C) | mg/L | IS : 3025 (P-44) | 23 | 30 | 350 |
| 4 | Chemical Oxygen Demand (COD) | mg/L | APHA-5220 B | 120 | 250 | Not Specified |
| 5 | Oil & Grease | mg/L | IS : 3025 (P-39) | BDL(DL-1.0) | 10 | 20 |

End of Report

Remarks : BDL=Below Detection Limit.

EP-043/03/09/24-1



Checked by
Sonu Gupta
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Shashi Solanki
Lab Head



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
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TC-12621

TEST REPORT

Page No.: 1 of 1

| | | |
|-------------------------------------|--|-----------------------------|
| TEST REPORT No. NCL/EP-016/24/08/24 | | DATE OF REPORT : 29/08/2024 |
| Name and Address of Customer | M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P, INDIA | |

SAMPLING DETAILS

| | | | |
|----------------------|----------------------------------|-------------------------|-----------------------|
| Sample Name | : EFFLUENT WATER | Analysis End Date | : 29/08/2024 |
| Analysis Start Date | : 24/08/2024 | Sample ID No. | : NCL/EP-016/24/08/24 |
| Date of Sampling | : 24/08/2024 | Sample Receipt Date | : 24/08/2024 |
| Time of Sampling | : 02:30 PM | Environmental Condition | : 25±2°C |
| Sampling Done By | : NCL | | |
| Sampling Description | : EFFLUENT WATER AFTER TREATMENT | | |
| Sampling Location | : ETP OUTLET | | |
| Sampling Protocol | : IS : 17614 (P-1) | Sample Quantity | : 2 Ltr |
| Packing Condition | : Sealed | Packing | : PVC CANE |

TEST RESULT

| S.No. | Test Parameters | Unit | Test Method | Results | Specification As per CPCB (Max.) | |
|-------|---|------|------------------|-------------|----------------------------------|---------------|
| | | | | | Inland Surface Water | Public Sewer |
| 1 | pH | - | IS : 3025 (P-11) | 6.76 | 5.5-9.0 | 5.5-9.0 |
| 2 | Total Suspended Solids (TSS) | mg/L | IS : 3025 (P-17) | 14 | 100 | 600 |
| 3 | Bio Chemical Oxygen Demand (3 Days at 27°C) | mg/L | IS : 3025 (P-44) | 24 | 30 | 350 |
| 4 | Chemical Oxygen Demand (COD) | mg/L | APHA-5220 B | 120 | 250 | Not Specified |
| 5 | Oil & Grease | mg/L | IS : 3025 (P-39) | BDL(DL-1.0) | 10 | 20 |

End of Report

Remarks : BDL=Below Detection Limit.

EP-016/24/08/24-1



Checked by
Sonu Gupta
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Shashi Solanki
Lab Head



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TC-12621

TEST REPORT

Page No.: 1 of 1

| | | |
|-------------------------------------|--|-----------------------------|
| TEST REPORT No. NCL/EP-002/15/07/24 | | DATE OF REPORT : 20/07/2024 |
| Name and Address of Customer | M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P, INDIA | |

SAMPLING DETAILS

| | | | |
|----------------------|----------------------------------|-------------------------|-----------------------|
| Sample Name | : EFFLUENT WATER | Analysis End Date | : 20/07/2024 |
| Analysis Start Date | : 15/07/2024 | Sample ID No. | : NCL/EP-002/15/07/24 |
| Date of Sampling | : 15/07/2024 | Sample Receipt Date | : 15/07/2024 |
| Time of Sampling | : 11:30 AM | Environmental Condition | : 25±2°C |
| Sampling Done By | : NCL | | |
| Sampling Description | : EFFLUENT WATER AFTER TREATMENT | | |
| Sampling Location | : ETP OUTLET | | |
| Sampling Protocol | : IS : 17614 (P-1) | Sample Quantity | : 2 Ltr |
| Packing Condition | : Sealed | Packing | : PVC CANE |

TEST RESULT

| S.No. | Test Parameters | Unit | Test Method | Results | Specification As per CPCB (Max.) | |
|-------|---|------|------------------|-------------|----------------------------------|---------------|
| | | | | | Inland Surface Water | Public Sewer |
| 1 | pH | - | IS : 3025 (P-11) | 6.80 | 5.5-9.0 | 5.5-9.0 |
| 2 | Total Suspended Solids (TSS) | mg/L | IS : 3025 (P-17) | 13 | 100 | 600 |
| 3 | Bio Chemical Oxygen Demand (3 Days at 27°C) | mg/L | IS : 3025 (P-44) | 19 | 30 | 350 |
| 4 | Chemical Oxygen Demand (COD) | mg/L | APHA-5220 B | 110 | 250 | Not Specified |
| 5 | Oil & Grease | mg/L | IS : 3025 (P-39) | BDL(DL-1.0) | 10 | 20 |

End of Report

Remarks : BDL=Below Detection Limit.

EP-002/15/07/24-1



Checked by
Sonu Gupta
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Shashi Solanki
Lab Head

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REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

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TEST REPORT: WASTE WATER LABORATORY

Ref No: 26854681/MuzaffarNagar/2024/paybasis

Date: 27/06/2024

- 1- Name of Industry: GULSHAN POLYOLS LIMITED , 9TH KM JANSATH ROAD ;MUZAFFARNAGAR
- 2- Address of Industry: 9TH KM JANSATH ROAD ;MUZAFFARNAGAR
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1)Imraan Ali;Environment Engineer (2)Maneesh Kumar;J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 20/06/2024
- 10- Analysis Indented by: Imraan Ali (Regional Officer)
- 11- Date of sample receipt in Lab: 20/06/2024

| Parameter/Method Name | Unit | Results | Standard | Detection Range |
|---|------|---------|---------------|------------------|
| pH, APHA 24th Ed. 4500B: 2023 | - | 7.3 | 6.5-8.5 | 02-12 |
| Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023 | mg/l | 40 | 100 | 10-20000 mg/l |
| Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023 | mg/l | 1180 | 2000 | 10- 50000 mg/l |
| Total Solids, APHA 24th Ed.2540 B: 2023 | mg/l | 1220 | Not Specified | 10- 50000 mg/l |
| BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023 | mg/l | 22 | 30 | 1.0 -50000 mg/l |
| COD, APHA 24th Ed. 5220 B Open Reflux Method 2023 | mg/l | 192 | 250 | 5.0 -100000 mg/l |

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: www.epa.mn/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample received in Lab.

Remark: At the time of inspection installed water treatment facility found functional and waste water sample collected from the final outlet discharge of E.T.P.

Analysed by-
 [Divakar Gov Gahlot(JRF), Ravish Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

Imraan Ali
 Digitally signed by Imraan Ali
 Date: 2024.06.27 14:43:19 +05'30'
 Regional Officer



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TEST REPORT

Page No.: 1 of 1

| | | |
|-------------------------------------|--|-----------------------------|
| TEST REPORT No. NCL/EP-032/20/09/24 | | DATE OF REPORT : 24/09/2024 |
| Name and Address of Customer | M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P, INDIA | |

SAMPLING DETAIL

| | | | |
|---------------------|--|----------------------|-----------------------|
| Sample Name | : STACK EMISSION | Analysis End Date | : 24/09/2024 |
| Analysis Start Date | : 20/09/2024 | Sampling Done By | : NCL |
| Date of Sampling | : 19/09/2024 | Duration of Sampling | : 30 Minutes |
| Sampling Protocol | : AS PER CPCB GUIDELINES | Sample ID No. | : NCL/EP-032/20/09/24 |
| Sampling Location | : -- | Area Category | : -- |
| Equipments Used | : Vayubodhan-Stack Sampler No-1 VSS-1 (S.No-321 DTC 01) | | |

DETAILS OF STACK

| | | | |
|-------------------------------------|--------------------|---------------------------------|----------------------|
| Stack Attached to | : Boller | Capacity | : 24 TPH |
| Type of fuel used | : Coal & Rice Husk | Quantity of fuel used | : 140Ton/Day |
| Stack height above the ground level | : 65.0 Mtr | Stack height above the roof top | : -- |
| Stack dia at the top | : 2400 mm | Material of Construction | : RCC |
| Attached APCS | : ESP | Normal Oprating Schedule | : AS PER REQUIREMENT |
| Comminssioning date | : -- | | |

PHYSICAL OBSERVATIONS

| | | | |
|------------------------------|---------------|---------------------------------|---------------------------------|
| Ambient Temperature | : 32°C | Flue gas temperature | : 109°C |
| Velocity of the flue gases | : 8.2 mtr/sec | Sampling Flow Rate of SPM | : 27.0 LPM |
| Sampling Flow Rate for Gases | : 2.1 LPM | Quantity of Emission discharged | : 101386.36 Nm ³ /hr |

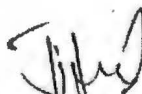
TEST RESULT

| S.No. | Test Parameters | Units | Test Method | Results | Specification As Per CPCB |
|-------|--------------------------------------|--------------------|-------------------|---------|---------------------------|
| 1 | Particulate Matters (PM) | mg/Nm ³ | IS:11255 (Part-1) | 43 | 80 |
| 2 | Sulphur Dioxide (SO ₂) | mg/Nm ³ | IS:11255 (Part-2) | 16 | Not Specified |
| 3 | Carbon Monoxide (CO) | % | IS:13270 | 0.30 | Not Specified |
| 4 | Oxide of Nitrogen (NO _x) | mg/Nm ³ | IS:11255 (Part-7) | 56 | Not Specified |

End of Report

Remarks : As Per CAQM Specification/Guidelines

EP-032/20/09/24-1

Checked by
Jitendra
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES


 Authorized Signatory

Shashi Solanki
Lab Head

- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TEST REPORT

Page No.: 1 of 1

| | | |
|-------------------------------------|--|-----------------------------|
| TEST REPORT No. NCL/EP-068/17/08/24 | | DATE OF REPORT : 21/08/2024 |
| Name and Address of Customer | M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P, INDIA | |

SAMPLING DETAIL

| | | | |
|---------------------|--|----------------------|-----------------------|
| Sample Name | : STACK EMISSION | Analysis End Date | : 21/08/2024 |
| Analysis Start Date | : 17/08/2024 | Sampling Done By | : NCL |
| Date of Sampling | : 16/08/2024 | Duration of Sampling | : 30 Minutes |
| Sampling Protocol | : AS PER CPCB GUIDELINES | Sample ID No. | : NCL/EP-068/17/08/24 |
| Sampling Location | : -- | Area Category | : -- |
| Equipments Used | : Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01) | | |

DETAILS OF STACK

| | | | |
|-------------------------------------|--------------------|---------------------------------|----------------------|
| Stack Attached to | : Boiler | Capacity | : 24 TPH |
| Type of fuel used | : Coal & Rice Husk | Quantity of fuel used | : 140Ton/Day |
| Stack height above the ground level | : 65.0 Mtr | Stack height above the roof top | : -- |
| Stack dia at the top | : 2400 mm | Material of Construction | : RCC |
| Attached APCS | : ESP | Normal Operating Schedule | : AS PER REQUIREMENT |
| Commissioning date | : -- | | |

PHYSICAL OBSERVATIONS

| | | | |
|------------------------------|---------------|---------------------------------|---------------------------------|
| Ambient Temperature | : 31°C | Flue gas temperature | : 102°C |
| Velocity of the flue gases | : 8.1 mtr/sec | Sampling Flow Rate of SPM | : 27.0 LPM |
| Sampling Flow Rate for Gases | : 2.3 LPM | Quantity of Emission discharged | : 102019.40 Nm ³ /hr |

TEST RESULT

| S.No. | Test Parameters | Units | Test Method | Results | Specification As Per CPCB |
|-------|--------------------------------------|--------------------|-------------------|---------|---------------------------|
| 1 | Particulate Matters (PM) | mg/Nm ³ | IS:11255 (Part-1) | 40 | 80 |
| 2 | Sulphur Dioxide (SO ₂) | mg/Nm ³ | IS:11255 (Part-2) | 13 | Not Specified |
| 3 | Carbon Monoxide (CO) | % | IS:13270 | 0.24 | Not Specified |
| 4 | Oxide of Nitrogen (NO _x) | mg/Nm ³ | IS:11255 (Part-7) | 51 | Not Specified |

End of Report

Remarks : As Per CAQM Specification/Guidelines

EP-068/17/08/24-1



Checked By
Jitendra
Sr. Analyst

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Shashi Solanki
Lab Head



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.27196612/MuzaffarNagar/2024

Date: 22/07/2024

- 1- Name & Address of Industry: GULSHAN POLYOILS LIMITED, 9 KM STONE JANSAT ROAD
- 2- Sample Collected By: (i)Diwakar Dev Gahlaut; J.R.F (2)Shubham; F.A
- 3- Date of Monitoring: 08/07/2024
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 65 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 24 TPH
- 9- Fuel used: Rice Husk & Low Sulphur Coal
- 10- Quantity of Fuel used: 15 TPD & 125 TPD
- 11- Flue Gas Velocity: 7.61 m/s
- 12- Air Pollution Control Device: ESP
- 13- Other remarks (if any): At the time of stack monitoring industry found operational.
- 14- Further details of sample location and Test methods followed are appened overleaf:

| Sr no. | Parameter | Unit | Result | Standards |
|--------|---------------------------------------|--------------------|--------|---------------------------------|
| 1 | Particulate Matter (PM) | mg/Nm ³ | 43.8 | 80(As per CAQM Direction No.62) |
| 2 | Sulphur Dioxide (As SO ₂) | mg/Nm ³ | 38 | -- |
| 3 | Oxide of Nitrogen (NO _x) | mg/Nm ³ | 44 | -- |

Note: The results in the Test.Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh (RO)

Ankit Singh
 Digitally signed
 by Ankit Singh
 Date: 2024.07.22
 18:09:19 +05'30'
 Regional Officer

ANNEXURE 869 R 7/J (olly)

50



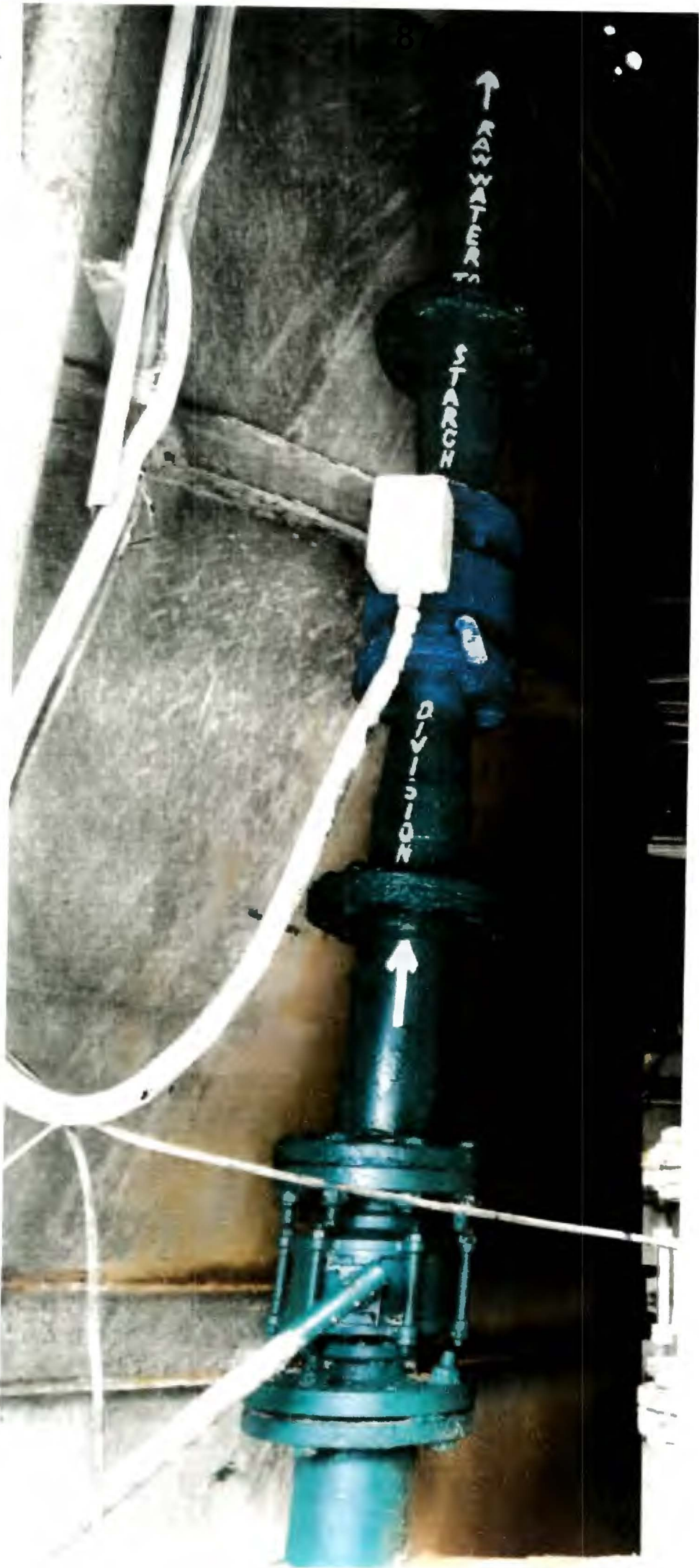
870

(51)



Water Division
870

(S2)



872

ANNEXURE: R7/K (lolly)

53



Food Processing Unit

54



874

SS



← CALCIUM CARBONATE EFFLUENT TO E.T.P. ←

ANNEXURE: R7/L
875**Newcon Consultants & Laboratories**

(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

| | | |
|-------------------------------------|---|-----------------------------|
| TEST REPORT No. NCL/EP-017/25/01/24 | | DATE OF REPORT : 01/02/2024 |
| Name and Address of Customer | M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P., INDIA | |

SAMPLING DETAILS

| | | | |
|----------------------|----------------------------------|-------------------------|-----------------------|
| Sample Name | : EFFLUENT WATER | Analysis End Date | : 01/02/2024 |
| Analysis Start Date | : 25/01/2024 | Sample ID No. | : NCL/EP-017/25/01/24 |
| Date of Sampling | : 24/01/2024 | Sample Receipt Date | : 25/01/2024 |
| Time of Sampling | : 03:00 PM | Environmental Condition | : 25±2°C |
| Sampling Done By | : NCL | | |
| Sampling Description | : EFFLUENT WATER AFTER TREATMENT | | |
| Sampling Location | : ETP OUTLET | | |
| Sampling Protocol | : IS : 17614 (P-1) | Sample Quantity | : 1 Ltr |
| Packing Condition | : Sealed | Packing | : PVC CANE |

TEST RESULT

| S.No. | Test Parameters | Unit | Test Method | Results | Specification As per CPCB (Max.) | |
|-------|---|------|------------------|-------------|----------------------------------|---------------|
| | | | | | Inland Surface Water | Public Sewer |
| 1 | pH | - | IS : 3025 (P-11) | 6.89 | 5.5-9.0 | 5.5-9.0 |
| 2 | Total Suspended Solids (TSS) | mg/L | IS : 3025 (P-17) | 23 | 100 | 600 |
| 3 | Bio Chemical Oxygen Demand (3 Days at 27°C) | mg/L | IS : 3025 (P-44) | 19 | 30 | 350 |
| 4 | Chemical Oxygen Demand (COD) | mg/L | APHA-5220 B | 100 | 250 | Not Specified |
| 5 | Oil & Grease | mg/L | IS : 3025 (P-39) | BDL(DL-1.0) | 10 | 20 |

End of Report

Remarks : BDL - BELOW DETECTION LIMIT

EP-017/25/01/24-1



Checked by
Sonu Gupta
Sr. Analyst



FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory
Shashi Solanki
Lab Head

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



Online Environmental Compensation Payment Portal

| | |
|--|--|
| name GULSHAN POLYOLS LIMITED | mobile 9358912149 |
| email mlbansal@gulshanindia.com | industry_address 9TH KM Jansath Road, Muzaffarnagar U.P. 25100 |
| nature_of_pollution Water Pollution | regional_offices Muzaffar Nagar |
| district Muzaffar Nagar | EC_imposed_by_compliance UPPCB Order |
| amount_EC_Imposed 390000 | amount_EC_Imposed_word Three Lakh Ninety Thousand Rupees Only. |
| amount 390000 | amount_word Three Lakh Ninety Thousand Rupees Only. |
| txnId cahf_66b5cd49df66416771723198793 | TransactionNumber 240809193386066 |
| Payment Date 09-08-2024 | paymentMode Net Banking |
| Status Success | |

Powered by 

Note :- Computer Generate Receipt & No Signature Required.

ANNEX 877: R 7/N (Lolly)

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GULSHAN POLYOLS LIMITED **गुलशान पॉलिओल्स लिमिटेड, मुजफ्फरनगर**
 एवं **Delhi Jubilant Chamber** द्वारा
 NEI निर्मल आश्रम आई इन्स्टीट्यूट, क्रयिकेश के सौजन्य से
निः शुल्क नेत्र जाँच एवं ऑपरेशन शिविर
 (कैम्प आयोजित करने वाले मस्जिद के लिए)
 दिनांक : रविवार, 03 दिसम्बर 2023 समय: प्रातः 10.00 बजे से दोपहर 1.00 बजे तक
स्थान: श्री दिगम्बर जैन अतिथाय भवन वहलना (रजि.)
 मुजफ्फरनगर सम्पर्क सूत्र: 8449... 819100...



GULSHAN POLYOLS LIMITED **गुलशान पॉलिओल्स लिमिटेड, मुजफ्फरनगर**
 एवं **Delhi Jubilant Chamber** द्वारा
 NEI निर्मल आश्रम आई इन्स्टीट्यूट, क्रयिकेश के सौजन्य से
निः शुल्क नेत्र जाँच एवं ऑपरेशन शिविर
 दिनांक : बुधवार, 27 दिसम्बर 2023 समय: प्रातः 10.00 बजे से दोपहर 1...
स्थान: गुलशान पॉलिओल्स लिमिटेड
 9 कि.मी., जा... गेट, मुजफ्फरनगर सम्पर्क सूत्र: 8449663524, 8...

Rotary
 District 2071
रोटरी दिल्ली रीजेंसी फाउंडेशन





गुलशन पॉलिओल्स लिमिटेड, मुजफ्फरनगर

NEI निर्मल आश्रम आई इन्स्टीट्यूट, कश्मिर के तंत्रिका ने

द्वारा

सहयोगी संस्था:

नि: शुल्क नेत्र जाँच एवं ऑपरेशन शिविर

(दिव्य इन्फोर्मेटिव काने नरीजों के लिए)



दिनांक : 02 मार्च 2024 (शनिवार) समय: प्रातः 10.00 बजे से दोपहर 1.00 बजे तक

स्थान: श्री दिगम्बर जैन अतिथय क्षेत्र वहलनगर (मुजफ्फरनगर)

मुजफ्फरनगर सम्पर्क सूत्र: 8449663524, 8191000



नि: शुल्क नेत्र जाँच एवं ऑपरेशन शिविर
में आप सभी आगुन्तकों का
गुलशन पॉलिओल्स लिमिटेड, मुजफ्फरनगर
हार्दिक स्वागत करता है।

नि: शुल्क नेत्र जाँच एवं ऑपरेशन शिविर
में आप सभी आगुन्तकों का
गुलशन मर्केन्दाईल अरखन के-आपरेटिव वें
हार्दिक स्वागत करता है।







**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 269 of 2024)

IN THE MATTER OF:

Sanavvar

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

KNOW ALL to whom these presents shall come that I, Mohan Lal Bansal aged about 61 years S/o Sh. Jagdish Prasad Bansal working as Factory Manager with M/s Gulshan Polyols Ltd. having its Corporate Office at: G-81, Preet Vihar, New Delhi - 110 092 and its Unit at: 9th KM, Jansath Road, Village Shernagar, Muzaffarnagar (U.P.) - 251 001 (the Respondent No.7 herein) do hereby appoint: -

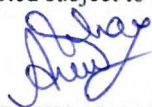
ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306
Mob: 9811764256; 9582416270; E-mail: abhinav.legal@gmail.com

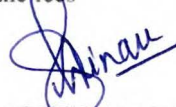
(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 16th day of October 2024.

Accepted subject to the terms of the fees





ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)




Client



Reply - R-7 - O.A. No.269 of 2024

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Wed, Oct 16, 2024 at 3:26 PM

To: rocz.lko-mef@nic.in, dmmuz@nic.in, ms@uppcb.com, mscb.cpcb@nic.in, rkhuranalegal@gmail.com, utkarsh.sharma7@gmail.com, pradeepmisra@yahoo.com

Sir/Madam,

Kindly find attached herein the PDF copy of the Reply/Response along-with all the attached documents filed by the Respondent No.7 (M/s Gulshan Polyols Ltd.) in Original Application No.269 of 2024 titled as "Sanavvar Vs. State of U.P. & Ors."

Regards,

Abhinav Anand
(Advocate for Respondent No.7)
Mobile: 9582416270

**Reply - Respondent No.7.pdf**

21065K